

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 109  
CP No. (IB)- 228/9/JPR/2019  
Under Section 9 of IBC, 2016

**In the matter of:**

**M/s Harit Polytech Pvt. Ltd.**

**...Operational Creditor**

**Versus**

**M/s Anamika Conductors (P) Ltd.**

**...Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Operational Creditor : Avijeet Bhujbal, Proxy counsel

For the Corporate Debtor : Vani Vyas, Proxy counsel

**ORDER**

Heard Mr. Avijeet Bhujbal, Proxy counsel appearing on behalf of Mr. Kumar Vikram, Adv. for the Petitioner/ Operational Creditor and Ms. Vani Vyas, Proxy counsel appearing on behalf of Mr. Amol Vyas, Adv. for the Respondent/ Corporate Debtor. Mr. Avijeet Bhujbal, Proxy Counsel submits that arguing counsel has to go to his home town, due to some personal exigency, therefore, he seeks a short accommodation. List the matter on 11.11.2022.

  
Sd/-

(Prasanta Kumar Mohanty)  
Technical Member

  
Sd/-

(Deep Chandra Joshi)  
Judicial Member

September 30, 2022